

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 35 of 2020

IN THE MATTER OF:

Nitin Rekhan

...Appellant

Versus

MP Promoters Pvt. Ltd.

...Respondent

Present:

For Appellant : None

For Respondent : None

ORDER

11.02.2020 There is no Representation on the side of the Appellant/Financial Creditor. At the time of calling of the matter at 2.00 P.M., there is no Representation either in person or through Learned Counsel. To provide an opportunity, to the Appellant, the matter is adjourned to **16th March, 2020.**

[Justice Venugopal M.]
Member (Judicial)

[V.P. Singh]
Member (Technical)

pks/rr